NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 01/(MAH)/2013

CORAM:

Present:

SHRI M. K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE PARTIES: M/s. Navi Mumbai Merchants Chamber & Ors.

V/s.

M/s. New Bombay Merchants Common Ware House Ltd.

SECTION OF THE COMPANIES ACT: 237(b) of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
	tol. Ahuramazda Ostvala 11t.	Advacate	istre
CC	Dadia Chandy & C far Respondents	ΰ,	

2. Counsel Nimay Dave alw Adv. Rashi Agarwal Advocate i/by Manilal Kher Ambalal & Co.

Pollo

ORDER C.P. No.01/237(b)/CLB/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- From the side of the Respondent, the Learned Counsel has stated that the Application has been moved in terms of the observations made on the last occasion as per Order Sheet dated 15.11.2017.
- The Registry has enlisted the M.A. by giving No. 605/2017. Reply is filed on 12.12.2017.

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- 4. The Applicant is seeking time to file Rejoinder, if any. Granted. To be filed on or before 08.01.2018.
- 5. The Registry is directed to put up the M.A. on the Cause List.
- 6. Adjourned to **31.01.2018**.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

13.12.2017 _{Aah}

Sd/

M.K. SHRAWAT Member (Judicial)